

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3805
ANSWERED ON 9TH AUGUST, 2018

FAULTY PREPARATION OF DPR

3805. SHRIMATI KAVITHA KALVAKUNTLA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether infrastructure projects in the road sector have suffered due to faulty preparation of Detailed Project Reports;
- (b) if so, the details thereof;
- (c) whether the Government has identified the companies that have prepared faulty DPRs; and
- (d) if so, whether any penalties have been imposed on them and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (d) Faulty DPRs are one of the reasons for suffering of the road sectors. To overcome such deficiencies and also to address the requirement generated subsequent to project preparation, concept of change of scope has been introduced. However, where it is established that project is suffered due to deficiencies on the part of the consultant following deterrent penalty action can be taken;

- (i) Issue warning to the consultants.
- (ii) Suspend their shortlisting with Ministry / National Highways Authority of India/NHIDCL and debar them from awarding of future works for a period of less than 12 months in case of minor deficiency in services.
- (iii) Debarring the consultant for a period of 1 to 5 years for major negligence/deficiency in services.

In addition to above, financial penalty of appropriate percentage of contract value can further be imposed. Actions have been taken on defaulting consultants from time to time as per the provisions of the consultancy agreement.
